

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

IA (IBC) 1308/2022 in CP(IB) No.771/9/HDB/2019
U/s 9 of IBC, 2016

IN THE MATTER OF:

Manish Fashionworld Pvt Ltd

...Operational Creditor

Vs

Maqdoom Moghny Enterprises Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1308/2022

Ld. Counsel Mr. GMK Raju, Resolution Professional and Ld. RP Mr. B Vijaya Kumar present.

This is an application filed by the Resolution Professional seeking extension of the CIRP period by 90 days effective from 10.11.2022, inter alia, contending that the information memorandum has been prepared and the Form G is ready to be published. However, for want of certain verifications regarding the fixed assets the release of Form G, is delayed, hence under the circumstance extension by 90 days is sought. It is stated that this is the first extension sought by Resolution Professional.

In the light of the facts explained, we grant extension of 90 days effective from 10.11.2022, for completion of the CIRP period, however by directing the Resolution Professional to expedite the process and complete the same within the time now extended, the other reliefs are not granted in this application. Thus, the application is allowed in part.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)